

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:4384
ANSWERED ON:20.08.2010
ALLOTING DIN TO ASSESSEES
Ramasubbu Shri S.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have any proposal to allot Document Identification Number (DIN) to all the assesseees;
- (b) if so, the details and features thereof; and
- (c) the time by which the said proposal is likely to be implemented ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (c): Yes, Madam. The Government proposes to allot Document Identification Number(DIN) to all the assesseees under section 282B of the Income-tax Act, 1961. Under the provisions of this section, an income-tax authority is required to allot a computer generated Document Identification Number on or after the 01-07-2011, before issue of every notice, order, letter or any correspondence to any other income-tax authority or assessee or any other person and such number shall be quoted thereon. It also provides that every document, letter, correspondence received by an income-tax authority or on behalf of such authority, shall be accepted only after allotting and quoting of a computer generated Document Identification Number.